

HARYANA VIDHAN SABHA

III SESSION

BULLETIN NO. 3

Tuesday, the 7th September, 2010.

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 7th September, 2010 from 9.30 A.M. to 2.13 P.M.).

I. OBITUARY REFERENCE

The Parliamentary Affairs Minister made reference to the death of Shri Srichand Kakran, a Freedom Fighter and spoke for one minute.

Shri Ram Pal Majra, a member of Indian National Lok Dal and Shri Krishan Pal Gurjar, a member from the Bhartiya Janata Party, spoke for 1 minute each.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minutes.

It was decided to send message of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	8	--	--	34

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: NIL.

III. OBITUARY REFERENCE

The Chief Minister made reference to the death of Smt. Budhho, mother of Mohd. Illyas, MLA and spoke for one minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minutes.

It was decided to send message of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

IV. ADMISSION OF ADJOURNMENT MOTION

The Speaker admitted the Adjournment Motion given by Shri Kuldeep Bishnoi, regarding deteriorating condition of farmers due to lack of proper policies of Haryana Government.

The Speaker gave his consent to move this Adjournment Motion and hold that the matter proposed to be discussed is in order. He asked Shri Kuldeep Bishnoi, to read his Adjournment Motion.

The Hon'ble Member, was not present in the House, hence the Adjournment Motion was not taken up.

V RAISING OF VARIOUS MATTERS

When some of the members sought to raise matters of Calling Attention Notices/Adjournments Motions given notices of by them, the Speaker announced that those were either admitted or disallowed or under his consideration or Adjournment Motions have been converted into Calling Attention Notices.

VI. ADJOURNMENT OF THE SITTING

(i) Shri Om Prakash Chautala, MLA, again raised the issue of Shri Gopal Kanda, Minister of State for Home, by stating that Shri Gopal Kanda has misled the House regarding the issue of kidnapping and gang-rape of a girl on 6th September, 2010 and demanded the resignation of Shri Gopal Kanda on this issue. On this all the members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House came to the well of the House and started disrupting the proceedings of the House. The Speaker requested the members to resume their seats otherwise he might have to take some harsh step. The members did not resume their seats and continued speaking without permission of the Speaker. In spite of time and again having been asked by the Speaker to go to their seats they did not do so. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 10.48 A.M. for half an hour.

The House then adjourned at 10.48 AM and re-assembled at 11.18 A.M.

(ii) When the House reassembled, the Speaker asked Shri Sampat Singh to read out his Calling Attention Notice regarding acquisition of land by Haryana Government. In the meantime, the members of Indian National Lok Dal and Shiromani Akali Dal, again raised the issue of kidnapping and gang-rape of a girl and demanded the resignation of Shri Gopal Kanda. The Speaker informed the House that now this matter has been referred to the Committee of Privileges and the Committee will take the final decision in the matter. On this all the members of the Indian National Lok Dal and Shiromani Akali Dal, came to the well of the House and started raising slogans & disrupting the proceedings of the House. The Speaker requested the members to resume their seats. The members did not resume their seats and continued speaking without permission of the Speaker. In spite of time and again having been asked by the Speaker to go to their seats they did not do so. There was a uproar in the House.

On finding uproar in the House, the Speaker adjourned the sitting of the House at 11.21 A.M. for half an hour.

The House then adjourned at 11.21 AM and re-assembled at 11.51 A.M.

VII. SUSPENSION OF MEMBERS

When the House reassembled, the Speaker asked again Shri Sampat Singh to read out his Calling Attention Notice regarding acquisition of land by Haryana Government. In the meantime, the members of Indian National Lok Dal again raised the issue of kidnapping /gang-rape and demanded the resignation of Shri Gopal Kanda. On this all the members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House came to the well of the House and started raising slogans & disrupting the proceedings of the House. The Speaker repeatedly requested them to take their seats but all the members of Indian National Lok Dal and Shiromani Akali Dal present in the House continued to obstruct the proceedings of the House. However, the Speaker warned them repeatedly and requested them to take their seats but they did not pay any heed to the requests of the Speaker.

The Parliamentary Affairs Minister moved :

That Shri Abhey Singh Chautala, Shri Ashok Kashyap, Shri Ashok Kumar Arora, Shri Bishan Lal, Shri Bahadur Singh, Shri Dharam Pal, Shri Dilbag Singh, Shri Ganga Ram, Shri Gian Chand Oadh, Shri Hari Chand Middha, Shri Jagdish Nayyar, Shri Kali Ram Patwari, Shri Krishan Lal Panwar, Shri Krishan Lal, Shri Mamu Ram, Shri Mohammed Illyas, Shri Narender Sangwan, Shri Naseem Ahmed, Shri Pardeep Chaudhary, Shri Parminder Singh Dhull, Shri Prithi Singh, Shri Phool Singh, Shri Raghbir Singh, Shri Rajbir Singh Barara, Shri Rameshwar Dayal, Shri Rampal Majra, Shri Sher Singh Barshami, Shri Subhash Chaudhary of Indian National Lok Dal and Shri Charanjit Singh of Shiromani Akali Dal be suspended from the service of this House for their misconduct, most irresponsible behaviour unbecoming of the Member of this August House and their grossly disorderly conduct in the House for the remainder of the present Session.

The motion was put and carried.

VIII. ADJOURNMENT OF THE SITTING

The members of Indian National Lok Dal, continued speaking without permission and raising slogans in the well of the House and obstructing the proceedings of the House. They created ruckus in well of the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 11.58 A.M. for half an hour.

The House then adjourned at 11.58 AM and re-assembled at 12.28 A.M.

IX. BRIEF STATEMENT BY THE MINISTER

The Parliamentary Affairs Minister with the permission of the Speaker gave brief statement regarding the behaviour and conduct of the suspended Members of Indian National Lok Dal and Shiromani Akali Dal in the House and also made a statement on the issue of Shri Gopal Kanda, Minister for State for Home, regarding kidnapping and gang-rape of a girl.

X. PERSONAL EXPLANATION

Shri Gopal Kanda, Minister of State for Home, made a personal explanation regarding the allegations levelled against him by Shri Om Prakash Chautala and other members of Indian National Lok Dal.

XI. WALK OUT

All the Members of the Bhartya Janta Party present in the House staged a walk out as a protest against the Calling Attention Notices and Adjournment Motions being disallowed.

XII. STATEMENT UNDER RULE 64

The Parliamentary Affairs Minister with the permission of the Speaker made a statement regarding increase in the Salaries and Allowances etc. of MLAs and Ex-MLAs.

XIII. CALLING ATTENTION NOTICE AND STATEMENT THEREON

The Speaker admitted the Calling Attention Notice given by Shri Sampat Singh, regarding acquisition of land by Haryana Government in public interest. The Speaker also allowed Shri Anil Vij and Shri Krishan Pal Gurjar, to raise two supplementaries as they have given Calling Attention Motion on the similar subject.

He asked Shri Sampat Singh to read his notice and the Minister concerned to make statement thereafter.

Shri Sampat Singh read out his notice.

The PWD (B&R) Minister made a statement.

XIV. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

XV. MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

XVI. PAPERS LAID ON THE TABLE OF THE HOUSE

By the Parliamentary Affairs Minister (Sr. No. 1 to 25 laid) -

1. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/14/2007, dated the 11th October, 2007, as required under section 182 of the Electricity Act, 2003.
2. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/15/2007, dated the 29th November, 2007, as required under section 182 of the Electricity Act, 2003.
3. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/16/2007, dated the 29th November, 2007, as required under section 182 of the Electricity Act, 2003.
4. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/17/2007, dated the 14th December, 2007, as required under section 182 of the Electricity Act, 2003.
5. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/18/2008, dated the 31st October, 2008, as required under section 182 of the Electricity Act, 2003.
6. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/19/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.
7. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/20/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.
8. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/21/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.

9. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/22/2009, dated the 12th May, 2009, as required under section 182 of the Electricity Act, 2003.
10. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004/1st Amendment, 2006, dated the 16th October, 2006, as required under section 182 of the Electricity Act, 2003.
11. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004/2nd Amendment, 2007, dated the 18th December, 2007, as required under section 182 of the Electricity Act, 2003.
12. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/04/2004/1st Amendment, 2007, dated the 11th September, 2007, as required under section 182 of the Electricity Act, 2003.
13. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/07/2004/1st Amendment, 2008, dated the 16th December, 2008, as required under section 182 of the Electricity Act, 2003.
14. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/09/2004/1st Amendment, 2009, dated the 8th December, 2009, as required under section 182 of the Electricity Act, 2003.
15. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/12/2005/1st Amendment, 2009, dated the 9th September, 2009, as required under section 182 of the Electricity Act, 2003.
16. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/13/2005/1st Amendment, 2009, dated the 8th December, 2009, as required under section 182 of the Electricity Act, 2003.
17. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/4/2004/3rd Amendment, 2010, dated the 18th March, 2010, as required under section 182 of the Electricity Act, 2003.
18. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/5/2004/1st Amendment, 2010, dated the 18th March, 2010, as required under section 182 of the Electricity Act, 2003.
19. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/21/2008/1st Amendment, 2010, dated the 27th May, 2010, as required under section 182 of the Electricity Act, 2003.
20. The Annual Report of Haryana Electricity Regulatory Commission for the years 2006-2007 & 2007-2008, as required under sections 104(4) and 105 (2) of the Electricity Act, 2003.
21. The 35th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2008-2009, as required under section 619 A(3)(b) of the Companies Act, 1956.
22. The Annual Statement of Accounts of Haryana Urban Development Authority for the year 2007-2008, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

23. The Annual Statement of Accounts of Haryana Urban Development Authority for the year 2008-2009, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
24. The Annual Report of Haryana Police Housing Corporation Limited for the year 2006-2007, as required under section 619-A(3)(b) of the Companies Act, 1956.
25. The Annual Report-2009-2010 (1.4.2009 to 31.3.2010) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.

XVII. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 3) Bill, 2010

At 1.45 P.M., the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2010 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, Schedule, Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Anil Vij, a Member from Bhartiya Janata Party, spoke for 6 minutes.

The motion was put and carried.

2. Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2010

At 1.53 P.M., the P.W.D. (B&R) Minister introduced the Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2010 and also moved-

That the Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and Title were put one by one and carried.

The P.W.D.(B&R) Minister moved-

That the Bill be passed.

The motion was put and carried.

3. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2010.

At 1.55 P.M., the P.W.D. (B&R) Minister introduced the YMCA University of Science and Technology Faridabad (Amendment) Bill, 2010 and also moved-

That the YMCA University of Science and Technology Faridabad (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and Title were put one by one and carried.

The P.W.D. (B&R) Minister moved-

That the Bill be passed.

The motion was put and carried.

4. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2010.

At 1.57 P.M., the P.W.D. (B&R) Minister introduced Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2010 and also moved-

That Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and Title were put one by one and carried.

The P.W.D. (B&R) Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Gau-Seva Aayog Bill, 2010

At 1.59 P.M., the Agriculture Minister introduced the Haryana Gau-Seva Aayog Bill, 2010 and also moved-

That the Haryana Gau-Seva Aayog Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Clauses 2 to 32, Sub-clause (1) of Clause 1, Enacting Formula and Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill, 2010

At 2.01 P.M., the Power Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill, 2010 and also moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2010

At 2.03 P.M., the Power Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2010 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 5, 1, Enacting Formula and Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Service of Engineers, Group A, Irrigation Department Bill, 2010

At 2.05 P.M., the Finance Minister introduced the Haryana Service of Engineers, Group A, Irrigation Department Bill, 2010 and also moved-

That the Haryana Service of Engineers, Group A, Irrigation Department Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Sub-clause (3) of Clause 1, Clauses 2 to 23, Sub-clause (1) of Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Value Added Tax (Second Amendment) Bill, 2010

At 2.08 P.M., the Finance Minister introduced the Haryana Value Added Tax (Second Amendment) Bill, 2010 and also moved-

That the Haryana Value Added Tax (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The Finance Minister, spoke for one minute.

The motion was put and carried.

10. The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill, 2010

At 2.10 P.M., the Finance Minister introduced the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill, 2010 and also moved-

That the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Sub-clause (3) of Clause 1, Clauses 2 to 25, Sub-clause (1) of Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 1.00 P.M. to 1.25 P.M.

XVIII. THANKS BY THE SPEAKER

Before adjourning the House, the Speaker thanked all the members of the House for the cooperation extended to him during the Session. .

The Sabha then adjourned sine die.

**CHANDIGARH:
THE 7TH SEPTEMBER, 2010.**

**SUMIT KUMAR,
SECRETARY.**